

FORM A
PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of The Creditors of **ERA INFRASTRUCTURE (INDIA) LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ERA INFRASTRUCTURE (INDIA) LIMITED
2.	Date of incorporation of corporate debtor	09 October 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN - U45200DL2007PLC169191
5.	Address of the registered office and principal office (if any) of corporate debtor	As per NCLT Order dated 04.11.2025 - B-292, Chandra Kanta Complex, Shop No. 2 & 3, Near Metro Pillar No. 161, New Ashok Nagar, New Delhi, India, 110096
6.	Insolvency commencement date in respect of corporate debtor	04 November 2025
7.	Estimated date of closure of insolvency resolution process	03 May 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Agarwal (IRP) IBBI/IPA-001/IP-P00059/2017-2018/10137 Email- era.cirp@gmail.com
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address of IRP - 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana ,122002 For Correspondence- Corporate Address- C-100, Sector 2, Noida, Uttar Pradesh 201301 Email- era.cirp@gmail.com and CC to: alok@insolvencyservices.in shivam@insolvencyservices.in
10.	Address and e-mail to be used for correspondence and submission of claims, if any, with the interim resolution professional ,	Submit Claims to: IP Alok Kumar Agarwal C/O IP Abhishek Periwal (EIL)


Alok Kumar Agarwal
(Insolvency Professional)
Reg. No.: IBBI/IPA-001/IP-P00059/2017-2018/10137
E-mail Id: alok@insolvencyservices.in
Ph. No.: 0124-4245110/111
Address: 605, Suncity Business Tower, Golf Course Road
Sec-54, Gurgaon, Haryana-122002

11.	Last date for submission of claims	18 November 2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at -	Web link – NA Forms can be downloaded from - https://ibbi.gov.in/en/home/downloads Email: For Claims- era.cirp@gmail.com and CC to: alok@insolvencyservices.in abhishek@insolvencyservices.in

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ERA INFRASTRUCTURE (INDIA) LIMITED** vide order dated 04 November 2025.

The creditors of **ERA INFRASTRUCTURE (INDIA) LIMITED**, are hereby called upon to submit their claims with proof on or before **18 November 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Alok Kumar Agarwal
(Insolvency Professional)
Reg. No.: IBBI/IPA-001/IP-P00059/2017-2018/10137
E-mail Id: alok@insolvencyservices.in
Ph. No.: 0124-4245110/111
Address: 605, Suncity Business Tower, Golf Course Road
Sec-54, Gurgaon, Haryana-122002

**Interim Resolution Professional for
ERA INFRASTRUCTURE (INDIA) LIMITED [EIL]**
Mr. Alok Kumar Agarwal (IP)
IBBI/IPA-001/IP-P00059/2017-2018/10137
AFA Validity- 31 December 2025
For Correspondence (Corporate Address) –
C-100, Sector 2, Noida, Uttar Pradesh 201301

Date and Place: 05/11/2025 at New Delhi

VOTING TOOK PLACE ACROSS 45,341 POLLING STATIONS

Phase 1 of Bihar polls: Voter turnout hits record 64.4%

PRESS TRUST OF INDIA
Patna, November 6

A VOTER TURNOUT of 64.46% was recorded provisionally at the close of polling in 121 seats in the first phase of assembly elections in Bihar on Thursday, Chief Electoral Officer (CEO) Vinod Singh Gunjijal said.

A total of 3.75 crore voters were eligible to exercise their franchise in this phase, to decide the electoral fate of 1,314 candidates, he said.

Voting took place across 45,341 polling stations, of which 36,733 were in rural areas, he added.

Gunjijal said that barring a few incidents of "minor scuffles" in Lakhisarai and Saran, polling passed off peacefully.

"Voting began at 7 am and concluded at 6 pm amid tight security. Around 64.46% voter turnout was recorded," he said.

"A total of 143 complaints were received and were immediately resolved," he added.

Gunjijal said polling was boycotted in certain booths in Buxar, Fatuha and Suryagarha.

The remaining 122 seats of the 243-member assembly will vote on November 11, while the counting will take



A security official keeps vigil as voters wait in queues to cast votes at a polling station during the first phase of the Bihar Assembly elections, in Patna, on Thursday

place on November 14.

BJP will try to steal votes: Rahul Gandhi

Meanwhile, Congress leader Rahul Gandhi on Thursday alleged that the BJP will try to "steal votes" in the Bihar assembly polls with all its might, and it is the responsibility of the youth to act against it.

Addressing a poll rally in Purnea, Gandhi claimed that the BJP was winning elections everywhere by "stealing votes".

"We have shown the entire world that the BJP and the Election Commission have stolen

the party's victory.

In his address at the Purnea rally, he claimed that "millions of names" have been removed from the voters' list in Bihar following the special intensive revision of electoral rolls, including "voters of the Mahagathbandhan".

He also hit out at Prime Minister Narendra Modi for his comments in poll rallies in Bihar that "he gave cheap data so that the youth can make (social media) reels and earn money".

The Leader of the Opposition in Lok Sabha said reels are the "addiction of the 21st century", and big telecom companies make money as people consume the data.

"What used to happen with alcohol and drugs earlier, is happening today with reels. How much money has come into the pockets of the youth from watching reels? The youth of Bihar need employment, not reels," Gandhi asserted.

He also alleged that the PM wants a "rule of billionaires where the youth remain jobless". At another rally in Araria, Gandhi accused Modi and Home Minister Amit Shah of imposing 'jungle raj' in the country.

the Haryana election. I am sure that they would try to steal votes in Bihar, too. And, I believe that the previous election in Bihar was also stolen.

"It is the responsibility of Bihar's youth to put a stop to this, and save the Constitution... All of you need to be cautious at the polling booths," the former Congress president said. Gandhi had on Wednesday alleged that the Haryana assembly polls last year were "stolen", citing electoral list data to claim that 25 lakh entries were fake and the Election Commission colluded with the BJP to ensure

Asaram gets 6-month bail in rape case

PRESS TRUST OF INDIA
Ahmedabad, November 7

THE GUJARAT HIGH Court on Thursday granted six-month bail to self-styled godman Asaram in a 2013 rape case in which he is serving a life sentence.

The division bench of Justices Ilesh Vora and RT Vachhani granted Asaram (84) temporary bail to facilitate his medical treatment, nearly a week after the Rajasthan High Court passed a similar order.

The court stated orally that it was granting him bail for six months on the same ground on which he was granted bail by the Rajasthan High Court.

Asaram's counsel submitted Rajasthan HC's order before the bench and prayed for the consideration of his medical condition.

The state's counsel opposed the plea and said treatment facilities Asaram has not been able to get in Jodhpur jail could be provided to him at Sabarmati central jail in Ahmedabad.

The Rajasthan High Court had on October 29 granted him six months' bail after his counsel argued he has been suffering from prolonged ill-



The Rajasthan High Court had on October 29 granted him six months' bail after his counsel argued he has been suffering from illness

Asaram to life imprisonment in a rape case.

The court convicted Asaram in a case registered in 2013 for raping a woman disciple, who hailed from Surat, on several occasions from 2001 to 2006 when she was living at his ashram at Motera near Ahmedabad.

He is also serving life sentence in another case of raping a minor girl at his ashram in Rajasthan in 2013.

He was convicted under Indian Penal Code sections 376 2 (C) (rape), 377 (unnatural offences), 342 (wrongful detention), 354 (assault or

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016))	
For the Attention of The Creditors of ERA INFRASTRUCTURE (INDIA) LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	ERA INFRASTRUCTURE (INDIA) LIMITED
2. Date of incorporation of Corporate Debtor	09 October 2007
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN - U45200DL2007PLC169191
5. Address of the registered office and principal office (if any) of corporate debtor	As per NCLT Order dated 04.11.2025 - B-292, Chandra Kantia Complex, Shop No. 2 & 3, Near Metro Pillar No. 161, New Ashok Nagar, New Delhi, India, 110096
6. Insolvency commencement date in respect of Corporate Debtor	04 November 2025
7. Estimated date of closure of insolvency resolution process	03 May 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Agarwal (IRP) IBBI/PA-001/IP-P00059/2017-2018/10137 Email: era.cirp@gmail.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address of IRP - 605, Suncity Business Tower, Golf Course Road, Sector - 54, Gurgaon, Haryana, 122002 For Correspondence- Corporate Address - C-100, Sector 2, Noida, Uttar Pradesh 201301 Email: era.cirp@gmail.com and CC to: alok@insolvencyservices.in shivam@insolvencyservices.in
10. Address and e-mail to be used for correspondence and submission of claims, if any, with the interim resolution professional.	Submit Claims to: IP Alok Kumar Agarwal C/O IP Abhishek Periwai (EIL) C-100, Sector 2, Noida, Uttar Pradesh 201301 Email: era.cirp@gmail.com and CC to: alok@insolvencyservices.in shivam@insolvencyservices.in
11. Last date for submission of claims	18 November 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link - NA Forms can be downloaded from - https://ibbi.gov.in/en/home/downloads Email: For Claims- era.cirp@gmail.com and CC to: alok@insolvencyservices.in abhishek@insolvencyservices.in

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ERA INFRASTRUCTURE (INDIA) LIMITED vide order dated 04 November 2025.

The creditors of ERA INFRASTRUCTURE (INDIA) LIMITED, are hereby called upon to submit their claims with proof on or before 18 November 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Interim Resolution Professional for
ERA INFRASTRUCTURE (INDIA) LIMITED (EIL)
Mr. Alok Kumar Agarwal (IP)
IBBI/PA-001/IP-P00059/2017-2018/10137
AFA Validity- 31 December 2025
For Correspondence (Corporate Address): C-100, Sector 2, Noida, Uttar Pradesh 201301

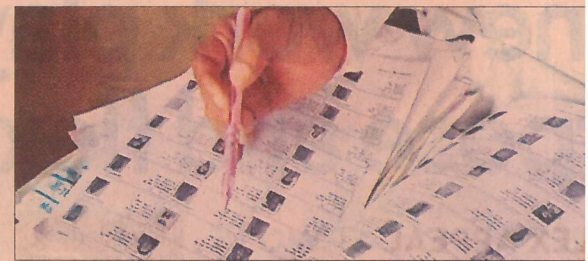
Date : 07/11/2025
Place: New Delhi

Bengal SIR: Over 20 mn enumeration for

PRESS TRUST OF INDIA
Kolkata, November 6

OVER 20 MILLION enumeration forms have been distributed by booth-level officers in West Bengal since the beginning of the Special Intensive Revision (SIR) of electoral rolls on November 4, an official said on Thursday.

Altogether 80,681 BLOs, deployed in 294 assembly constituencies for the enumeration process, have been visiting



the residences of voters across the state to distribute the forms.

"More than 2.01 crore enu-

meration forms have been distributed in West Bengal up to 6 pm today," the official said.

On Thursday, BLOs cont

URBAN COMPANY LIMITED

(Formerly known as UrbanClap Technologies India Limited & UrbanClap Technologies India Private Limited)

CIN: L74140DL2014PLC274413

Registered Office: Unit No. 08, Ground Floor, Rectangle 1, D4, Saket District Centre

Corporate Office: 7th & 8th Floor, GoWorks, Plot 183, Rajiv Nagar, Ud Phase 1, Sector 20, Gurugram - 122016, Haryana, India

Telephone: +91 11 444 570 56; Email: cs@urbancompany.com; Website: www.

Notice of Postal Ballot and Remote E-voting Inst

Notice is hereby given to the Members of Urban Company Limited (the "Company"), pursuant to applicable provisions of the Companies Act, 2013 ("the Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014, as amended read with relevant circulars issued by the Ministry of Corporate Affairs and remote e-voting ("MCA Circulars") and applicable provisions of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (including any statutory modification(s), amendment(s), variation(s), clarification(s) for the time being in force), Secretarial Standard on General Meetings issued by the Institute of Cost Accountants of India, and other applicable laws, rules and regulations that the following resolution(s) as set out in explanatory statement ("Notice") dated November 01, 2025 are proposed for consideration and approval of the Members of the Company by means of Postal Ballot by voting through electronic means only ("remote e-voting").

Item no.	Description of Resolution(s)
1.	Ratification of the Urban Company Limited Employee Stock Option Scheme, 2015
2.	Ratification of the Urban Company Limited Employee Stock Option Plan, 2022
3.	Ratification of the extension of benefits of the Urban Company Limited Employee Stock Option Scheme, 2015 to the eligible employees of the Group Company(ies) including Associate Company(ies) and Associate Company(ies), whether in India or overseas
4.	Ratification of the extension of benefits of the Urban Company Limited Employee Stock Option Plan, 2022 to the eligible employees of the Group Company(ies) including Associate Company(ies) and Associate Company(ies), whether in India or overseas
5.	Amendment to the Articles of Association of the Company

In compliance with the MCA Circulars and other applicable rules and regulations, the Company is conducting the Postal Ballot and remote e-voting instructions on Thursday, November 06, 2025, only by electronic means. Members who have registered their email address with the Company/ MUFG Intime India Private Limited (MUFG Intime India Private Limited), Registrar and Share Transfer Agent ("RTA") or depository(ies)/ depositories, on or before November 03, 2025 ("the Cut-off date"). If your email address is not registered with the Depository Participants, please follow the process provided in Note no. 11 of the notes to the N

The Notice is uploaded on the website of the Company at <https://investorrelations.urbancompany.com> and on the website of National Securities Depository Limited ("NSDL") <https://www.evoting.nsdl.com> and on the websites of National Securities Depository Limited <https://www.nseindia.com> and the BSE Limited <https://www.bseindia.com> (jointly referred to as "websites").

Members whose names appeared on the Register of Members/List of Beneficial Owners mailed to the Company on or before the Cut-off date are only entitled to vote through remote e-voting facility on the Resolution(s) proposed in the Notice. The rights of the Members shall be reckoned in proportion to the paid-up equity share capital of the Company as on the Cut-off date. A person who is not a Member as on the Cut-off date shall not be entitled to vote.

The Company has engaged services of the NSDL for facilitating remote e-voting. Detailed Instructions for remote e-voting are provided in note on 15 of the notes to the Notice. The communication of assent /dissent of 10% of the Members proposed in the Notice will only take place through the remote e-voting system. The remote e-voting process shall start on November 07, 2025 at 09:00 a.m. (IST) and shall end on Saturday, November 08, 2025, at 05:00 p.m. (IST). The resolution(s) is cast by the Member, no change will be allowed subsequently.

The Company has appointed Mr. Devesh Kumar Vasishth (Membership No. FCS 8488 and COI 8488) and Mr. Parveen Kumar (Membership No. FCS 8488 and COI 8488) as the Scrutinizer(s) for conducting the remote e-voting process in a fair and transparent manner.

The voting results along with the scrutinizer's report will be intimated to the Stock Exchange and will be uploaded on the Company's website at <https://investorrelations.urbancompany.com> and on the website of NSDL at <https://www.evoting.nsdl.com>.

In case of any queries regarding remote e-voting, Member(s) may refer the Frequently Asked Questions (FAQs) available at the download section of www.evoting.nsdl.com. For more information, please contact Mr. Mhatre, AVP, NSDL at evoting@nsdl.com, call on Tel no.: 022 - 4886 7000 or reach out to the Con

Date: November 06, 2025
Place: Gurugram

Company Se